

(3) A statement (Hindi and English versions) showing reasons for delay in laying the @ Annual Report of the Special Organising Committee for Asian Games, 1982, for the year 1980-81. [Placed in Library. See No. LT-4133/82.]

PROCLAMATION IN RELATION TO THE STATE OF KERALA, AND NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE (ASSAM) ACT 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-**BAIAH**): I beg to lay on the Table:-

(1) A copy of Proclamation (Hindi and English versions) dated the 24th May, 1982 issued by the President under Clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 17th March, 1982 in relation to the State of Kerala, published in Notification No. G.S.R. 421 (E) in Gazette of India dated the 24th May, 1982 under article 356(3) of the Constitution. [Placed in Library. See No. LT-4134/82.]

(2) A copy of Assam Government Notification No. PLA 906/82/3 dated the 5th May, 1982 (Hindi and English versions) declaring services in any undertaking or establishment owned or controlled by the state Government for storage, supply and distribution of foodgrains and other essential commodities; agricultural inputs and machinery; publication, production and distribution of text books; and storage, supply and distribution of seeds for agricultural operation to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, under sub-section (2) of section 2 of the said Act, as amended by the Essential Services Maintenance Act, 1981.

[Placed in Library. See No. LT-4135/82.]

ANNUAL REPORT OF GUJARAT CAN-
CER AND RESEARCH INSTITUTE, AHME-

DABAD FOR 1980-81 REVIEW ON AND ANNUAL REPORT OF INDIAN MEDICINES PHARMACEUTICAL CORPORATION, LTD., RANIKHET FOR 1979-80; ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1980-81 alongwith Accounts and the Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4136/82.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation, Limited, Ranikhet (U.P) for the year 1979-80.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4137/82.]

(4) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1978-79 along with Audited Accounts.

(5) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1979-80 along with Audited Accounts.

(6) A copy of the Annual Report (Hindi and English versions) of the

Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1980-81 along with Audited Accounts.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) to (7) above. [Placed in Library. See No. LT-4138/82.]

श्री अटल बिहारी वाजपेयी: राष्ट्रपति का चुनाव गम्भीर मामला है।

श्री आर्क फर्नांडीस: हरियाणा का मामला इतना गम्भीर है और उस पर सदन में बहस न हो, यह कैसे चल सकता है?

अध्यक्ष महोदय: मैं यही कह रहा हूँ कि आप बात नहीं सुनते हैं।

SHRI SATYASADHAN CHAKRABORTY: You have said that if I can convince you, you will admit the motion. If you give me the time to convince you, I am sure, I shall convince you.

MR SPEAKER: Please sit down.

मैं अबतला आदमी हूँ और आप 70 हैं
Nothing will go on record, whatever he says.

SHRI SATYASADHAN CHAKRABORTY**

(Interruptions)

MR. SPEAKER: When I am on my legs, you please sit down.

मैं आप की बात सुनूँगा। मैंने हर-एक मामले को बहस के लिए एलाउ किया है। जो सब्सिड्स आप ने दिये हैं, उन सब की एलाउ कर रहा हूँ।

श्री रामबिलास पासवान: एडजार्नमेंट मोशन क्यों एलाउ नहीं कर रहे हैं?

अध्यक्ष महोदय: एडजार्नमेंट मोशन का मसला नहीं है।

No, I am not convinced.

(Interruptions)

PAPERS LAID ON THE TABLE—
Contd.

NOTIFICATION UNDER INDIAN RAILWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Railway Accidents (Compensation) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 387(E) in Gazette of India dated the 4th June, 1982 under sub-section (3) of section 82J of the Indian Railways Act, 1890 [Placed in Library. See No. LT-4139/82.]

ORDER re CONSTITUTION OF EIGHTH FINANCE COMMISSION, NOTIFICATIONS UNDER INCOME-TAX ACT, NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:-

(1) A copy of the Order (Hindi and English versions) dated the 20th June, 1982 issued by the President in pursuance of article 280 of the Constitution, constituting the Eighth Finance Commission, published in Notification No. S.O. 434(E) in Gazette of India dated the 21st June, 1982. [Placed in Library. See No. LT-4140/82.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:

(i) The Income-tax (Third Amendment) Rules, 1982, published in Notification No. S.O. 365(E) in Gazette of India dated the 27th May, 1982.

(ii) The Income-tax (Fourth Amendment) Rules, 1982, published in Notification No S.O. 372(E) in Gazette of India dated the 29th May, 1982.